



Government of Jammu and Kashmir  
Revenue Department

Notification,  
Jammu, the **24th** March, 2017

**SRO 142:-** In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No. XIII of 1963), and in supersession of all previous notifications issued in this behalf, the Government hereby appoint Sh. Waseem Raja, KAS, Assistant Commissioner, (Revenue) Samba, to be the Competent Authority for the purposes of the said Act, within the territorial jurisdiction of Tehsil Samba of District Samba.

By order of the Government of Jammu and Kashmir.

**Sd/-**

(Mohammad Ashraf Mir)  
Commissioner/Secretary to Government  
Revenue Department

No:-Rev/LB/11/2017

Dated:- 24-03-2017

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Jammu.
2. Commissioner/Secretary to Government, General Administration Department.
3. Divisional Commissioner, Jammu.
4. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
5. Deputy Commissioner, Samba.
6. Director, Archives, Archaeology & Museums, J&K.
7. Manager Government Press, Jammu for publication in the Govt. Gazette.
8. Private Secretary to Minister for Revenue for information of the Hon'ble Minister.
9. Private Secretary to (MoS) Revenue for information of the Hon'ble Minister.
10. Private Secretary to Commissioner/Secretary to Govt. Revenue Department.
11. I/C Website for hoisting the said notification (SRO) on official website.
12. Notification/stock file

  
(Malik Sohail Ahmad)  
Technical Officer  
Revenue Department